

versions) under Article 151(1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 9 of 1991)—Union Government (Defence Services—Air Force and Navy).

[Placed in Library. See No. LT-166/91]

- (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 4 of 1991)—Union Government (Revenue Receipts—Indirect Taxes).

[Placed in Library. See No. LT-167/91]

- (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 7 of 1991)—Union Government (Posts and Telecommunications).

[Placed in Library. See No. LT-168/91]

Notifications under Customs Act, 1962 regarding revised rate of exchange etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 139 of the Customs Act, 1962:—

- (i) S.O. 88(E) published in Gazette of India dated the 11th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroners, Dutch Guilders, Norwegian Kroners and Swedish Kroners into Indian Currency or vice-versa.

- (ii) S.O. 89(E) published in Gazette of India dated the 13th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schillings into Indian Currency or vice-versa.

- (iii) S.O. 101(E) published in Gazette of India dated the 14th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Belgium Francs into Indian Currency or vice-versa.

- (iv) S.O. 128(E) published in Gazette of India dated the 25th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Singapore Dollars into Indian Currency or vice-versa.

- (v) G.S.R. 65(E) published in Gazette of India dated the 13th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.

- (vi) S.O. 144(E) published in Gazette of India dated the 27th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollars into Indian Currency or vice-versa.

- (vii) S.O. 154(E) published in Gazette of India dated the 4th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Canadian Dollars into Indian Currency or vice-versa.

- (viii) S.O. 157(E) published in Gazette of India dated the 7th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian Currency or vice-versa.

ange for conversion of Canadian Dollars into Indian Currency or vice-versa.

- (ix) G.S.R. 173(E) published in Gazette of India dated the 22nd March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
- (x) S.O. 203(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian Currency or vice-versa.
- (xi) S.O. 211(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schillings and Hong Kong Dollars into Indian Currency or vice-versa.
- (xii) S.O. 219(E) published in Gazette of India dated the 26th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Italian Lire and Swiss Francs into Indian Currency or vice-versa.
- (xiii) S.O. 226(E) published in Gazette of India dated the 27th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xiv) G.S.R. 234(E) published in Gazette of India dated the 24th April, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
- (xv) G.S.R. 292(E) published in Gazette of India dated the 31st May, 1991 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus., dated the 20th March, 1990.
- (xvi) G.S.R. 300(E) published in Gazette of India dated the 5th June, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xvii) S. O. 333(E) published in Gazette of India dated the 15th May, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xviii) S.O. 355(E) published in Gazette of India dated the 23rd May, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Singapore Dollars into Indian Currency or vice-versa.
- (xix) S.O. 391(E) published in Gazette of India dated the 31st May, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian Currency or vice-versa.
- (xx) S.O. 378(E) published in Gazette of India dated the 3rd June, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Malaysian and USA Dollars into Indian Currency or vice-versa.
- (xxi) S.O. 391(E) published in Gazette of India dated the 6th June, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

ange for conversion of Hong Kong Dollars into Indian Currency or vice-versa.

[Placed in Library. See No. LT-169/91]

Report of the CAG of India for the year 1990: Annual Report of the Trade Development Authority, New Delhi for the year, 1989-90 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1990—Union Government No. 3 Commercial—of 1990—Export Credit Guarantee Corporation of India Limited under Article 151(1) of the Constitution.

[Placed in Library. See No. LT-170/91]

- (2) (i) A copy of the Annual Report of the Trade Development Authority, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1989-90.

[Placed in Library. See No. LT-171/91]

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1989-90.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-172/91]

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1989-90.

(ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-173/91]